

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 5074**

**TO BE ANSWERED ON THE 27<sup>TH</sup> MARCH, 2018 /CHAITRA 6, 1940 (SAKA)**

**FAKE ARMS LICENCES**

**5074. SHRIMATI POONAMBEN MAADAM:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the racket of making fake arms licences by using fake documents is flourishing in various parts of the country;**

**(b) if so, whether the Government is considering any effective steps for curbing such rackets; and**

**(c) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (c): Some instances of arms licenses issued on the basis of fake documents have come to the notice of Government. As per available information, the State Government of J&K has revoked two arms licences in August, 2017. The said licenses were issued to them by the Home Department, J&K in 2006. Besides, ATS Rajasthan have busted a national racket of fake arms licenses and registered a criminal case under IPC and Arms Act at Police Station, S.O.G, Jaipur and an FIR has also been registered at PS, Sukher, Udaipur against 3 persons under relevant sections of IPC and Arms Act for their involvement in fraudulent arms licence case.**

**“Public Order and Police” being State subjects, the State Governments/UTs are taking penal actions under the Arms Act, 1959 and Rules made there under which have elaborate regulatory provisions to curb illegal possession of Arms.**

**Besides, issuing advisories to State/UTs from time to time to take strict action against the offenders, the Government has asked the State Governments to enter the data relating to issue and renewal of licenses in electronic format in National Database of Arms Licences (NDAL) and generate Unique Identification Number (UIN) to monitor the issuance of licences.**

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